14.9.1993

CCP 325/93 in OA 1615/91

Tulsi Ram & Ors.

vs. Union of India

Present': Shri Anis Suhrawardy, counsel for the petitioners.

This CCP is dismissed as withdrawn with liberty to the petitioners to approach the Tribunal as and when an occasion for action under the Contempt of Courts Act arises hereafter.

S. Malimath) (V. Chairman

as